## ओडिशा में रूस के तीन नागरिकों की मौत पर बढ़ा रहस्य, मोदी सरकार ने दिया बयान

#### https://www.aajtak.in/world/story/russian-citizen-mysterious-death-in-odisha-foreignministry-reacts-tlifws-1609268-2023-01-05

भारत के ओडिशा राज्य में पिछले कुछ दिनों में हुई तीन रूसी नागरिकों की मौत को लेकर विदेश मंत्रालय ने बयान जारी किया है. विदेश मंत्रालय के प्रवक्ता ने कहा है कि ओडिशा के रायपुर में पहले जिन दो रूसी नागरिकों की मौत हुई, उस मामले में जांच की जा रही है. ओडिशा के तट पर एक रूसी नाविक की मौत का भी हमें पता चला है. उसके शव को पारादीप पोर्ट पर अन्य औपचारिकताओं के लिए लाया गया है. विदेश मंत्रालय के प्रवक्ता ने कहा कि, इन तीनों मामलों में कोई एक कनेक्शन नजर नहीं आ रहा है. विदेश मंत्रालय के प्रवक्ता ने आगे कहा कि भारत एक बड़ा देश है, जहां काफी संख्या में विदेशी पर्यटक घूमने के लिए आते हैं. कुछ ही दिनों में रूस के तीन नागरिकों की भारत में मौत, पुतिन आलोचक भी शामिल ओडिशा में पिछले कुछ दिनों के अंदर ही रूस के तीन नागरिकों की रहस्यमयी तरीके से मौत हो चुकी है. इन नागरिकों में रूस के पूर्व सांसद और पुतिन के आलोचक माने जाने वाले करोड़पति पावेल एंटोव भी शामिल थे. रूसी नागरिक की मौत का सबसे पहला मामला ओडिशा के रायगढ़ के एक होटल से सामने आया था. उस नागरिक की पहचान व्लादिमीर बिडोनेव के रूप में की गई थी. पुलिस के अनुसार, व्लादिमीर बेहोशी की हालत में अपने कमरे में मिले थे, जब उन्हें अस्पताल ले जाया गया तो उन्हें मृत घोषित कर दिया गया.

अभी व्लदिमीर की मौत का मामला चल ही रहा था कि उसी होटल की छत से गिरकर एक और रूसी नागरिक पावेल एंटोव की मौत हो गई. चौंकाने वाली बात थी कि रूस के राष्ट्रपति पुतिन के आलोचक कहे जाने वाले पावेल एंटोव और व्लदिमीर एक ही साथ चार लोगों के ग्रुप में रूस से भारत घूमने के लिए पहुंचे थे. दो दिन के अंदर दो विदेशी नागरिकों की मौत की वजह से हड़कंप सा मच गया. पुलिस ने जांच शुरू ही की थी कि यह मामला ओडिशा क्राइम ब्रांच को सौंप दिया गया. फिलहाल क्राइम ब्रांच दोनों की मौत की जांच कर रही है. इन दोनों रूसी नागरिकों की मौत की जांच के बीच बीते मंगलवार को ओडिशा के तट पर पहुंचे एक जहाज के चैंबर में रूसी नागरिक का शव मिला. इसकी पहचान 51 वर्षीय सर्गेई मिलियाकोव के रूप में की गई जो पानी के जहाज का मुख्य इंजीनियर था. यह जहाज बांग्लादेश के चटगांव से चलकर पारादीप ओडिशा के रास्ते मुंबई जा रहा था. पारादीप पोर्ट ट्रस्ट के अध्यक्ष पीएल हरनाध ने भी इस मौत को लेकर बयान जारी किया. उन्होंने कहा कि जहाज के मुख्य इंजीनियर सर्गेई मिलियाकोव की दिल का दौरा पड़ने से मृत्यु हुई थी. सीआईडी के एक अधिकारी ने कहा कि रूसी सांसद पावेल की मौत की जांच में सीआईडी इंटरपोल की मदद ले सकती है. अधिकारियों ने बिडनोव की मौत के बाद सबसे पहले होटल आए उप निरीक्षक एसके सिंह से पूछताछ की है. इसके अलावा सीआईडी ने तीन एम्बुलेंस चालकों से पूछताछ की है. राष्ट्रीय मानवाधिकार आयोग ने भी रायगढ़ पुलिस अधीक्षक से मौतों पर रिपोर्ट मांगी है.

## Rampur: मानवाधिकार आयोग ने खारिज की पठान फिल्म को लेकर दायर याचिका, पहला गाना हटाने की मांग

https://www.amarujala.com/uttar-pradesh/rampur/rampur-human-rights-commissionrejects-petition-filed-regarding-pathan-film शाहरुख खान और दीपिका पादुकोण की मुख्य भूमिका वाली फिल्म पठान को लेकर दायर की गई याचिका को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने खारिज कर दिया है। इसको लेकर रामपुर के आरटीआई कार्यकर्ता दानिश खान ने 19 दिसंबर को एनएचआरसी में याचिका दाखिल की थी।

याचिका में उन्होंने कहा था कि पठान फिल्म का पहला गाना हिन्दू-मुस्लिम की भावनाओं को आहत करने वाला है। उन्होंने फिल्म से इस गाने को हटाने की मांग की थी। कहा था कि जिस भगवा रंग की बात की जा रही है यह मुस्लिम समुदाय के लिए चिश्ती रंग है। चिश्ती रंग मुस्लिम समुदाय के लिए भी बहुत मायने रखता है। दानिश खान का कहना है कि आयोग ने उनकी याचिका खारिज कर दी है।

# Plight of poor in mineral-rich Odisha district under NHRC scanner

https://www.thestatesman.com/cities/bhubaneshwar/plight-of-poor-in-mineral-richodisha-district-under-nhrc-scanner-1503144069.html

The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from the Chief Secretary and the Keonjhar district Collector over the plight of people in the mineral-rich Keonjhar district.

Acting on a petition filed by activist and lawyer Radhakanta Tripathy, the NHRC passed the order yesterday.

Keonjhar district is one of the highest Royalty paying districts of India so far as mining is concerned. But as far as the level of poverty, malnutrition, literacy, deprivation of bare necessities and basic amenities are concerned, the inhabitants of the district are crying for their basic human rights due to the apathy, negligence and failure of the state government and the district administration, the petitioner stated.

The environment pollution, soil and water contamination, acid rock and seepage, air pollution, lack of potable drinking water, unavailability of proper road and digital communication are the main problems faced by most of the villagers in the district. The fundamentals required to develop the quality of human life in the district require proper bottom-up planning by involving Gram Sabhas especially of mining affected areas on the aspects of responsible mining and transparent utilisation of District Mineral Funds and Corporate Social Responsibility funds.

The Government at Center, state and the district administration must consider on top priority the Climate and environment emergency, violation of human rights of the vulnerable people going on for decades in the district, Tripathy contended.

Even if collection of Royalty Taxes in different forms shows one of the highest revenue sources of the state and the center, the people especially the dalits, tribals and those living in rural areas live in misery. The anemic mothers and the underweight children with low life expectancy of the common man living in the district pose serious questions of human rights, Tripathy alleged.

"In the instant matter, complainant Radhakanta Tripathy has alleged that District Administration of District- Keonjhar/State Government has failed to ensure the bare necessities of life and basic amenities to the residents of Mine-affected villages in Keonjhar District despite direction of the Commission in previously registered case on similar issue.

"It is averred that failure on part of the State to ensure health care, education, safe drinking water, and all weather roads amounts to serious violation of human rights. Hence, seeking intervention of the Commission in the matter for various reliefs for villagers of affected District", the NHRC in its order stated while seeking ATR from the authorities concerned within four weeks.

# NHRC की नौकरी के लिए फ्री में अप्लाई करें: 12वीं पास के लिए NDA और CRPF में नौकरी, मिलेगी 92 हजार सैलरी

https://www.bhaskar.com/local/bihar/patna/news/job-in-nda-and-crpf-for-12th-pass-willget-92-thousand-salary-130766334.html

सरकारी परीक्षाओं की तैयारी में जुटे छात्रों के लिए दैनिक भास्कर फिर से 5 लेटेस्ट नौकरियों की जानकारी लेकर आया है। 10वीं पास छात्र BECIL यानी ब्रॉडकास्ट इंजीनियरिंग कंसल्टेंट्स इंडिया लिमिटेड में 98 पदों पर 11 जनवरी तक अप्लाई कर सकते हैं। सिलेक्शन होने पर 16 हजार महीना सैलरी मिलेगी। वहीं CRPF ने 1458 और NDA ने 395 पदों पर वैकेंसी निकाली है। 12वीं कैंडिडेट्स दोनों जगह आवेदन कर सकते हैं।

इसके अलावा ग्रेजुएट छात्र राष्ट्रीय मानवाधिकार आयोग NHRC और भारतीय विज्ञान संस्थान IISC में 109 पदों पर अप्लाई कर सकते हैं।

#### NHRC seeks atr on sorry state of affairs of people in odisha's

http://www.uniindia.com/tags/nhrc-seeks-atr-on-sorry-state-of-affairs-of-people-inodisha%E2%80%99s-keonjhar-district

The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from the Odisha Chief Secretary, Odisha and the Keonihar district Collector over the sorry state of affairs of the common man in Keonjhar district. Acting on a petition filed by Activist- Radhakanta Tripathy, the NHRC passed the order on Wednesday and sought for an action taken report within four weeks. The petitioner stated that Keonjhar district is one of the highest Royalty paying districts of India so far as mining is concerned. But to utter dismay, the quantum of poverty, malnutrition, literacy, deprivation of bare necessities and basic amenities are concerned, the inhabitants of the district are crying for their basic human rights due to apathy, negligence and failure of the State Government and district administration. The environment pollution, Soil and water contamination, Acid Rock and seepage, air pollution, lack of potable drinking water, unavailability of proper road and digital communication are the main problems faced by most of the villagers in the district, Tripathy stated. The district, he said requires proper bottom-up planning by involving Gram Sabhas especially of mining affected areas on the aspects of responsible mining and transparent utilization of DMF and CSR funds. The Government at Center, State and the district administration must consider on top priority the Climate and environment emergency, violation of human rights of the vulnerable people going on for decades in the district, Tripathy contended. He further said even if collection of Royalty Taxes in different forms shows one of the highest revenue sources of the state and the center, the people especially the Tribals, Scheduled Caste, Poor and those living in rural areas live in miserable conditions. He requested the NHRC for consideration of all the aspects and a direction to the Chief Secretary of Odisha and the District Administration of Keonjhar to ensure bare necessities and basic amenities in all the villages to save the residents of the district from environment pollution and large scale violation of human rights . The NHRC in its order stated "In the instant matter, complainant Radhakanta Tripathy, well known human rights defender and advocate, has alleged that District Administration of Keonjhar and the State Government have failed to ensure the bare necessities of life and basic amenities to the residents of Mine-affected villages in Keonjhar District despite direction of the Commission. It is averred that failure on part of the State to ensure health care, education, safe drinking water, all weather roads amounts to serious violation of human rights, the Commission said and sought for action taken report within four weeks.

# NHRC directs CS, DGP to look into fake murder case

POST NEWS NETWORK

Kendrapara, Jan 5: The National Human Rights Commission (NHRC) has directed the Chief Secretary (CS) and the Director General of Odisha Police (DGP) to look into the matter of a man being lodged in jail and facing trial in the fake murder case of his wife, a report said Thursday.

The rights body has directed the CS and the DGP to take exemplary action against the policemen responsible for his plight since the woman who was alleged to be killed by her husband is alive with her children.

The victim was identified as Abhaya Sutar, a native of Chaulia village under Patkura police limits in Kendrapara district. Abhaya has already spent seven years in jail as an under-trial prisoner for the murder of his wife Mili, a crime which he did not commit. He is currently out after being granted bail by a designated court.



The NHRC passed the order over a petition filed by rights activist and advocate Radhakanta Tripathy, December 30, last year.

In the petition, Tripathy stated that a villager Abhaya Sutar of Chaulia village under Patkura police limits of Kendrapara district was falsely implicated by the police for murdering his wife and remanded to judicial custody for the offence which he had never committed.

Police took action after Abhaya's father-in-law Prahllad Moharana of Samagola village under Kujang police limits in Jagatsinghpur district lodged a murder complaint at Patkura police station stating that his daughter was killed by her husband over dowry, May 14, 2013.

Mili went missing from home the next day after she informed her father that she is being tortured by her in-laws for dowry, February 22. Moharana in his complaint alleged that Abhaya had killed his wife to have second marriage with another woman.

Police registered a case and arrested Abhaya and produced him in the court. Abhaya informed police that he did not kill his wife but failed to get any relief. As a result, Abhaya had to spend seven years in jail as an under-trial prisoner.

Later, a team led by Patkura IIC Sujit Pradhan rescued Mili from Pipli in Puri district in February, 2020. Mili informed that she had eloped with her lover to Maharashtra and was staying there for seven years and recorded her statement before police that she was being tortured for dowry by Abhaya's family members.

#### Activist Hidme Markam Walks Out of Jail As Police Fail to Prove Alleged Terror Cases

https://thewire.in/rights/hidme-markam-activist-acquit-jail

On March 9, 2021, when hundreds of Adivasi women from across different villages had gathered at Sameli village in the conflict-torn Dantewada district to mark International Women's Day, a large group of paramilitary force personnel – aided by the local district police and District Reserve Guard (DRG) – arrived unannounced.

The gathering was abruptly scattered and the heavily armed force frisked away Hidme Markam in an SUV. Markam, a well-known forest rights and prisoners' rights activist, was branded as a "dreaded Naxalite". The police, in a press note, claimed that she carried a reward of Rs 1 lakh. She was shown wanted in five cases of violent Naxal attacks and murder.

Nearly two years of incarceration later, the police have failed to prove the charges. Markam has now been acquitted in four cases and granted bail in one. Her lawyer Xitij Dubey confirmed that a sessions court on January 4 acquitted her in the fourth case. In the fifth case, Dubey confirmed, the court had granted her bail a few months ago but Markam had waited to be acquitted in other cases to come out on bail. She was released from Jagdalpur Central prison on January 5 at 7 pm.

While four cases were handled by the state police, one case was investigated by the National Investigation Agency. Markam faced grave charges under the Indian Penal Code and the draconian Unlawful Activities (Prevention) Act (UAPA), but none could be proved. The courts, one after another, turned down the prosecution's case.

Markam, for over a decade, has been working in the Bastar region as a forest rights and prisoners' rights activist. The March 9 event in 2021 – from where she was arrested – was organised in response to the alleged police violence that had led to a death of an 18-year-old woman, Pande Kawasi, in custody. Kawasi's death was later shown to be a case of suicide.

The Wire, in November last year, published a detailed investigation of the ill-treatment and violence inflicted on the Adivasi youth under a controversial scheme 'Lone Varattu', which in the Gondi language – spoken by one of the largest Indigenous groups (Gonds) in India – means 'coming back home'. Under the scheme, several tribal youths, like Kawasi, had been kept under illegal detention in Dantewada and had allegedly been married off against their will. Markam, along with other tribal rights leaders, including Soni Sori, had been aggressively campaigning against the scheme.

Hidme Markam in Soni Sori's house in Dantewada. Photo: Rinchin

She has also been at the forefront of protesting against several coercive mining projects. As a pivotal part of the Jail Bandi Rihai Manch (Committee for the Release of Arrested Persons), Markam had been meticulously gathering information from every village and readying a case for the release of incarcerated persons – many of whom were arrested as part of excesses by the state and central forces in the region.

Markam is an unlettered woman and can only converse in her native Gondi. But because of her work, villagers trusted her and approached her every time there was an incident of state or Naxal excess in the region.

'Evidence failed to prove involvement'

The first case that Markam was arrested in related to an armed attack on the police team in 2016. In another case from 2017, the police claimed that Markam was involved in the killing of a villager, who was first allegedly abducted and then murdered by the Naxals. "The trial, in this case, was already concluded and those arrested had already been acquitted by the sessions court. Markam was still arrested and made to face trial. She was eventually acquitted," Dubey told The Wire. In the other three cases, she was charged with sections pertaining to attempt to murder and possession of arms or explosives, among others.

Except for the murder case, in which the victim's family had testified, in other cases, the prosecution only had police witnesses to rely upon. "But these witnesses and the evidence shown in court failed to prove Markam's involvement in the cases," Dubey added.

Markam, who led a public life and had been traveling and participating in public demonstrations and was part of many fact-finding teams, was shown to be a "wanted accused" in these cases. Soon after her arrest, the then Dantewada superintendent of police, Abhishek Pallav, told The Wire that "Markam is a dreaded Naxalite who has not just subscribed to the ideology but also participated in several violent attacks." In that interview, Pallav had further added that after the 2016 incident, Markam had been "under the police radar" and her phone calls were regularly intercepted and her movement closely monitored. Despite this, the police claimed that she committed several grave crimes in 2017, 2019 and 2020.

The NIA's case, like the local police's cases, was also in connection with an alleged "terror attack". This, Dubey says, was one of the cases that she was acquitted in. Even though the police repeatedly failed to prove the charges, the Dantewada sessions court denied her bail. Her bail application in the Chhattisgarh high court too had been rejected. "So, we decided to stay focussed on her trial," Dubey told The Wire. Fearing that Markam could be implicated in more cases, her legal team and activists had kept the court progress under wraps until her release.

In the pending case, Dubey said the court has already examined all witnesses. "Only the accused statement under section 313 of CrPC is to be recorded. This case too should be concluded in the next few days," he said.

Markam, before her arrest, had been working closely with tribal rights activist Soni Sori, who also faced prolonged incarceration in the past. Sori has since been coordinating Markam's trials and led many campaigns urging the state to drop all charges against her. Sori says Markam's release vindicates their work spanning many decades. "The state continues to treat the tribal community as criminals and those raising voices are thrown into jail. We have, all along, maintained that Markam was a victim of state vendetta," Sori told The Wire, as she waited outside Dantewada central jail to receive Markam.

Markam's arrest had led to both national and international protests. A group of seven UN experts had written to Prime Minister Narendra Modi seeking her immediate release. The People's Union for Civil Liberties (PUCL) had petitioned the National Human Rights Commission (NHRC) seeking its urgent intervention in the matter and also led many campaigns both in Chhattisgarh and Delhi.

PUCL's state president Degree Prasad Chouhan highlighted the reason behind Markam's incarceration. "The intention is never to prove these cases but to stifle courageous voices like that of Markam. Like Markam, several Adivasi youths have been languishing in jail for speaking up against state atrocity," he said.